

COMPETITION APPELLATE TRIBUNAL

UTPE 75/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Mohd. Iqbal ...Complainant

Vs.

Estate Officer, HUDA ...Respondent

Appearances: Shri U.D.Sharma, Advocate for the Complainant

Shri Anubha Aggarwal, Advocate for the Respondent

ORAL ORDER
11.11.2010

It is stated by the complainant, who appears in person, that the cheques which were given to him by the respondent have been dishonored. Learned counsel for the respondent shall take instructions and the matter shall be listed on 18th January 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 78/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R) ...Complainant

Vs.

SRM University ...Respondent

Appearances: Shri C.Shanmugham, DDG for the DG

None for the Respondent

ORAL ORDER
11.11.2010

List the matter on 18th January 2011.

In the meantime, the notice be issued to the respondent.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

**CA 268/1996 in
UTPE 22/1995**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R) ...Applicant
Rangappa Pneumatic Rock Drilling

Vs.

Ingersoll-Rand (India) Ltd. ...Respondent

Appearances: Shri C.Shanmugham, DDG for the DG

Shri Aditya Narain, Ms. Kanika Gamber, Ms. Rajeshwari
Shukla and Ms. Mallika Joshi, Advocates for Respondent

ORAL ORDER
11.11.2010

We have perused the copy of the document relating to OS No.1639/1996 adjudicated by the learned Additional Sitting Session Judge, Bangalore, CCH No.17. The parties are directed to submit written submissions.

The matter shall be listed in the last week of January 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**MA No.08/2009
UTPE 417/1997**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Modern Radios & Anr.

...Complainant

Vs.

Best Vision & Anr.

...Respondent

Appearances: None for the parties.

**ORAL ORDER
11.11.2010**

None appears.

The application stands dismissed for non-prosecution.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**RA No.38/2010 in
UTPE 158/2008**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Photon Infotech Pvt. Ltd. ...Complainant

Vs.

Microsoft Corporation & Others ...Respondent

Appearances: Mrs. Srikala Kumar, Advocate for the Complainant

None for the Respondent

**ORAL ORDER
11.11.2010**

The order dated 20.8.2010 is recalled and UTPE 158/2008 is restored to its original position.

The matter shall be listed in the last week of January 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**Contempt No.09/2010
CA 120/2006**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

M.R. Beril ...Applicant

Vs.

Secure Web Technologies (P) Ltd. & Others ...Respondent

Appearances: Shri R.D.Makheeja, Advocate for the Applicant

None for the Respondent

**ORAL ORDER
11.11.2010**

The matter may be sent to the concerned court for execution of the order of the Monopolies and Restrictive Trade Practices Commission (Order dated 27th February 2009). The relevant details of the executing court shall be furnished by the applicant.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**UTPE 94/1997
CA No.140/1997**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Chandrma Agro ...Complainant

Vs.

Yadhu Construction Co. ...Respondent

Appearances: Shri D.S.Chauhan, Advocate for the Complainant

Shri A.P.Singh, Advocate for the Respondent

**ORAL ORDER
11.11.2010**

List in the last week of January 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 78/1996

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R) ...Complainant

Vs.

DR. N. Renuka & Others ...Respondent

Appearances: Shri R.D.Makheeja, Advocate for the DG
Shri C.Shanmugham, DDG for the DG

None for the Respondent

ORAL ORDER
11.11.2010

List in the last week of January 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**UTPE 15/2004
CA 29/2004**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Mahesh Kapoor ...Complainant

Vs.

Ansal Properties & Industries Ltd. ...Respondent

Appearances: Shri Mahesh Kapoor, Applicant in person

Shri Arun Monga, Advocate for the Respondent

**ORAL ORDER
11.11.2010**

Though in view of the alternatively prayer made in this regard, we are permitting the applicant to make submissions.

List in the last week of January 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 43/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Pradeep Kumar ...Applicant

Vs.

HDFC Bank Ltd. ...Respondent

Appearances: Shri Deepak Chander Pal, Advocate for the Applicant

Shri Ajay Monga and Shri Ateev Mathur, Advocates for
the Respondent

ORAL ORDER
11.11.2010

Learned counsel for the applicant wants to withdraw the application stating that he shall move to the appropriate forum. The application is disposed of accordingly.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 04/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R) ...Complainant

Vs.

Kochi Refiner Ltd. ...Respondent

Appearances: Shri R.D.Makheeja, Advocate for the DG
Shri C.Shanmugham, DDG for the DG

None for the Respondent

ORAL ORDER
11.11.2010

List in the 3rd week of January 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 81/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Shri Parveen Kumar Mehdiratta ...Complainant

Vs.

Chief Administrator, HUDA & Anr. ...Respondent

Appearances: Shri Parveen Kumar Mehdiratta, Complainant in person
Shri Harimohan, Advocate for the Respondents

ORAL ORDER
11.11.2010

The matter shall be listed on 9th January 2011 for arguments.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 110/1995

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Surya Scooter ...Applicant

Vs.

Canara Bank & Anr. ...Respondent

Appearances: Shri Gaurav Baruthi and Shri Shekhar Gupta for Applicant

None for the Respondent

ORAL ORDER
11.11.2010

Issue notice. It appears that after restoration, no further notice has been issued to the respondent.

List on 9th January 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 83/2002

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

S.P. Verma & Anr. ...Applicant

Vs.

Prestige Holidays Resorts Ltd. & Ors. ...Respondent

Appearances: Shri S.L.Bajaj, Advocate for the Applicant
Shri Karan Chawla, Advocate for R-1 & 2
Ms. Madhu, Advocate for R-3

ORAL ORDER
11.11.2010

The cross-examination is deferred because the learned counsel for the respondent No.3 wants to file an application to bring on record certain documents. Let it be done within four weeks.

List in the last week of January 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 107/2002

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

P. Tex Builders (I) Ltd.

...Applicant

Vs.

UPSIDC

...Respondent

Appearances: None for the Applicant

Shri Rajesh Raina, Advocate for the Respondent

ORAL ORDER
11.11.2010

The cross-examination is deferred.

The matter shall be listed in the 3rd week of January 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 24/2003

IN THE MATTER OF:

OTIS Elevator Co. (I) Ltd.

...Applicant

Vs.

INDEF Herculas Hoists Ltd. & Anr.

...Respondent

Further cross-Examination of applicant's witness Shri Sangotra Bhattacharjee, AW1/1 by Shri Sandeep Khurana, Advocate for the respondent.

The height of the shaft would be 1900 mm. As per page – 1 of the document, i.e. the offer document dated 12.2.1999 in page-1, the relevant details have been indicated and it has been stated that the rise is 42.35 meter. At page – 31, which is the document relating to specifications in respect of the heading "Travel in Meters", it has been written 42.35. Similarly in page-34, the details have been given. The documents filed along with the index dated 11.11.2009 do not relate to the respondent and the applicant and relate to the Crown Hotel Ltd. It is a fact that the purchase order placed by the applicant was for the Chain Pulley Block to be used in a shaft of 95 meters. I will check up and answer as for how many days the workman remained absent after the alleged accident. (Three weeks time is granted. If any document is filed, an advance copy shall be supplied to the learned counsel for the respondent). The attendance register will show whether after two days the injured workman rejoined the work and his attendance is marked as present. It is correct that the sub-contractor paid the injured workman the salary after the date of accident from the time he rejoined. It is not a fact that we had made a false statement that the workman was on leave for a period of six months. It is not a fact that in terms of the contract with the sub-contractor for any injury suffered by the workman employed by the principal contractor, we had no liability. On the contract, being the principal employer, we have the liability to make the payment in terms of the contract with the sub-contractor, if workman was required to

be covered under the ESI scheme. The injured workman was accordingly covered by the scheme. The sub-contractor and the injured workman only made claim for reimbursement of the expenses made by the injured workman. The injured workman was not treated by the ESI hospital. No FIR was launched in respect of the accident. I do not agree that there was no deficiency or difficulty in the equipment supplied by the respondent and that the accident occurred on account of the negligence of the workman/sub-contractor. It is not a fact that no FIR was launched because of the aforesaid aspects. I can not tell what was the date on which the payment by way of reimbursement was made. If time is given, I will check up and file the details. (Three weeks time is granted to file the payment details.).

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

RO&AC
New Delhi
11.11.2010

COMPETITION APPELLATE TRIBUNAL

**UTPE 29/2004
CA 20/2005**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Anu Texchem Products (P) Ltd. & Anr. ...Complainant

M/s. New India Assurance Co. Ltd. ...Respondent

Appearances: Shri A.P.Singh, Advocate for the Complainant
Shri Vishnu Mehra, Advocate for the Respondent

**ORAL ORDER
11.11.2010**

Cross-examination is deferred.

List in the last week of January 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**UTPE 29/2004
CA 20/2005**

IN THE MATTER OF:

Anu Texchem Products (P) Ltd. & Anr. ...Complainant

Vs.

M/s. New India Assurance Co. Ltd. ...Respondent

Cross-Examination of Shri Ramesh Parekh, Managing Director of M/.s Anu Texhem Products (P) Ltd. by Shri Vishnu Mehra, Advocate for the Respondent.

The claim made is based on the policy of the insurance issued by the respondent. We are aware of the terms and conditions of the policy issued by the respondent. I stand by what has been stated in paragraph - 29 of my affidavit regarding misleading statement/misrepresentation. If time is given, I will file the affidavit relating to misleading statement/misrepresentation. (Four weeks time is granted.)

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

**RO&AC
New Delhi
11.11.2010**

COMPETITION APPELLATE TRIBUNAL

RTPE 06/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R) ...Complainant

Vs.

GAIL (India) Ltd. ...Respondent

Appearances: Shri R.D.Makheeja, Advocate for the DG
Shri C.Shanmugham, DDG for the DG

Shri A.N.Haksar, Sr. Advocate with Ms. Anjani Mahajan,
Advocate for the Complainant

Shri Atul Sharma and Ms. Deepayan Mandal, Advocates for
the Respondent

ORAL ORDER
11.11.2010

Let the admission/denial of the documents filed by the DG be done on
22nd December 2010.

The matter shall be listed in the 3rd week of January 2011 for fixing a
date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 58/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R) ...Complainant

Vs.

M/s. City Finance Consumer Finance India Ltd. ...Respondent

Appearances: Shri C.Shanmugham, DDG for the DG

Shri Neeraj Sharma, Ms. Roopali Singh and Ms. Archana,
Advocates for the Respondent

ORAL ORDER
11.11.2010

The cross-examination is deferred.

The matter shall be listed in the 3rd week of January 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 58/2008

IN THE MATTER OF:

DG(I&R)

...Complainant

Vs.

M/s. City Finance Consumer Finance India Ltd.

...Respondent

Cross-Examination of Shri Pitambar Pradhan, S/o Shri A.K. Pradhan, R/o D-50A, Rajpur Extn. Colony, Chattarpur, New Delhi by Shri Neeraj Sharma, Advocate for the Respondent

I had taken a loan on 10th April 2004 and the applicable rate of interest was 1.5% per month. I had not signed any official document but had signed a plain piece of paper and I do not know what was written on it. (Later on, the witness says that it was not a plain piece of paper but a printed form of the bank on which he had signed.) The principal amount of the loan was Rs.30,000/-. On a question put by the Tribunal, the witness states that he had gone to the bank for loan and had obtained the loan without giving any security. I had issued post dated cheques when I had availed the loan. The post dated cheques @ Rs.1875/- per month were given to the respondent. In total 30 cheques were issued. I did not know what was the total amount payable when I had issued the cheques. I had received the amount sanctioned as loan. I do not have copies of any written documents relating to it.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

RO&AC
New Delhi
11.11.2010

COMPETITION APPELLATE TRIBUNAL

CA 04/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Effectron Luminex Ltd. & Anr.

...Applicant

Vs.

Amrita Enterprises Pvt. Ltd.

...Respondent

Appearances: Shri Gaurav Behl, Advocate for the Applicant

Shri Ramesh Babu, Advocate with Shri P.G.M. Chettiar for
Respondent

**ORAL ORDER
11.11.2010**

List in the last week of January 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 04/2007

IN THE MATTER OF:

Effectron Luminex Ltd. & Anr.

...Applicant

Vs.

Amrita Enterprises Pvt. Ltd.

...Respondent

Further cross-Examination of Shri P.G.M. Chettiar by Shri Gaurav Bahl, Advocate for the Applicant.

The respondent had issued C form in respect of transaction which according to it warranted issuance of C form. The C form issued on 11th May 2004, which appears at page – 103 of the brief, relates to only contract No.2. It is not a fact that the reference of the amount of Rs.5,42,120/- relates to contract No.1. It is a fact that I have stated in para – 8 of my affidavit that the value of C form issued is actually in excess of the requirement. The reason I have stated is also spelt out in para – 8 of my evidence. By way of explanation, I may say that the amount of 4% CST payable in respect of the bill value of Rs.39,46,887.85/- is Rs.1,57,314/-. While issuing the C form, there was some excess payment which was beyond requirement. I do not agree with the submission that there was actually no excess payment and that the C form was issued in respect of certain additional work done in January 2005 and also that it related to contract No.1. The reply given by our lawyer to the legal notice was under our directions. It is not a fact that in the reply and my affidavit of evidence, two different stands were taken. I stand by what has been stated in para – 1 of page – 121 “We are instructed to inform you.....” According to me, there is no variation in the stand taken in the paragraph subsequent to the quoted paragraph above and para – 12 of my affidavit of evidence. There were certain items, the date of which is relating to the agreement date, i.e. 30.9.2004 and I can clarify to that extent. I need some time to co-relate the bill numbers with the dates of the agreement. (Three weeks time is granted to do the same.)

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

RO&AC
New Delhi
11.11.2010

COMPETITION APPELLATE TRIBUNAL

CA 65/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Durga Maheshwari & Anr.

...Applicant

Vs.

Mallu Plantation & Resorts Ltd. & Ors.

...Respondent

Appearances: None for the Applicant
 None for the Respondent

ORAL ORDER
11.11.2010

Application for adjournment has been received from the Respondent.

List in the last week of January 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 37/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Anju Sehgal

...Applicant

Vs.

Mallu Plantation & Resorts Ltd. & Ltd.

...Respondent

Appearances: None for the Applicant

 None for the Respondent

ORAL ORDER

11.11.2010

Application for adjournment has been received from the Respondent.

List in the last week of January 2011.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 87/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

M/s. Rainbow Colour Labs

...Applicant

Vs.

M/s. Ess Dee Nutek Infinites Pvt. Ltd.

...Respondent

Appearances: Shri Pramod Kumar, Advocate for the Applicant

Shri R.D.Sharma and Shri Rajat Sharma, Advocates
for the Respondent

ORAL ORDER
11.11.2010

The admission/denial shall take place on 2nd December 2010.

The matter shall be listed in the last week of January 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 08/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Appearances:

**ORAL ORDER
11.11.2010**

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 08/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Appearances:

**ORAL ORDER
11.11.2010**

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 08/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Appearances:

**ORAL ORDER
11.11.2010**

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**RA
RTPE**

IN THE MATTER OF:

...Complainant

Vs.

...Respondent

Cross-Examination of by Shri....., Advocate for the

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

**RO&AC
New Delhi
11.11.2010**

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

CA 170/2006

11.11.2010

IN THE MATTER OF

M/S. DINESH TRADING CO.

VERSUS

M/S. NEW HOLLAND TRACTORS (I) PVT. LTD.

**APPEARANCES : Shri Arun Kumar, representative of
the applicant.**

**Ms. Ritika, advocate for the
respondent.**

The matter is fixed for Admission/Denial of the Applicant's documents.

The representative of the applicant states that they have not yet filed the affidavit of evidence and seeks some more time to file the evidence. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 08.12.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

UTPE 76/2005

11.11.2010

IN THE MATTER OF

SHRI METHEW MENON.

VERSUS

DAVO LABORATORIES & ORS.

APPEARANCES : None for the complainant.

**Shri Praveer Singh, for the
respondent.**

The matter is fixed for Admission/Denial of the Complainant's documents.

The learned counsel for the respondent states that the admission/denial of the documents, filed by the complainant along with the complaint has already taken place on 04.12.2008. He states that the matter is listed for admission/denial of the additional documents to be filed by the complainant. It appears the complainant has not filed any documents. The admission/denial has not taken place today as the complainant is not represented.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 08.12.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

UTPE 81/2005

11.11.2010

IN THE MATTER OF

DG (I&R)

VERSUS

INSPECTIONS SYNDICATE OF INDIA (P) LTD.

APPEARANCES : Shri Om Prakash, STA for DG (I&R).

**Sh. Varun Aggarwal, advocate for the
respondent.**

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned counsel for the respondent seeks some more time to file the documents and affidavit.

On the request of the respondent, admission/denial shall now taken place on 10.12.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

CA 51/2003

11.11.2010

IN THE MATTER OF

SHRI VINOD KUMAR GROVER

VERSUS

M/S. STERLING HOLIDAYS RESORTS (I) LTD. & ORS.

APPEARANCES : None for the applicant.

**Sh. Amit K. Mishra, advocate for
respondent-3.**

The matter is fixed for Admission/Denial of the Respondent's-3 documents.

The learned counsel for the respondent-3 states they are yet to file the affidavit and the documents. He requests one more opportunity for admission/denial and undertakes to inform the applicant about the next date of hearing.

On the request of the respondent-3, admission/denial shall now take place on 06.12.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

CA 33/2008

11.11.2010

IN THE MATTER OF

M/s. SIDDHARTH TEXTILES (P) LTD.

VERSUS

M/S. PIONEER ASIA WIND TURBINES.

**APPEARANCES : Shri Ashok Kumar, representative of
the applicant.**

**Sh. Sharad Sampath, advocate for
the respondent.**

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned counsel for the respondent files five sets of the documents relied upon by them. Be kept with record. The representative of the applicant has admitted all the documents filed along with the list of documents dated 11.11.2010.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 23.11.2010.

(V. Sreenivas)
Deputy Director (E)